(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 443 2022 /RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Avish Sharma S/O Chander Mohan Sharma R/O H.No.4, Marble Enclave, Trikuta Nagar, Jammu

vide notification No. 317 dated 31.5.2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 147.52-62 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Avish Sharma, Advocate

.....for information and necessary action. Registrar (Adm )9-05-2027

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>44412027</u>/RG/LP Dated: .05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sudershan Kumar S/O Romesh Chander R/O Kambal Danga, Sagalta, Tehsil & District Udhampur

vide notification No. <u>1759</u> dated <u>12.3.2018</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh)

[4761-67]RG/LP Dated: <u>19</u>.05.2022 (Mohammad Yasin BeighRegistrar (Adm.)

- 1. Principal District and Sessions Judge, Udhampur.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sudershan Kumar, Advocate ...... for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 445/2022 /RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Aijaz Ahmad Wani S/O Ab Khliq Wani R/O Charar-I-Sharief Trajibal, District Budgam

vide notification No. 913 dated 09.12.200 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

p-05-22

Registrar (Adm.)

Registrar (Adm.

# No: 14768-75 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aijaz Ahmad Wani, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 446/2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Munish Sharma S/O Jawala Dass Sharma R/O Lakhanpur, Ward No.6, H.No.21, Tehsil & District Kathua

vide notification No. <u>761</u> dated <u> $30 \cdot 12 \cdot 2020$ </u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 14776-83 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Munish Sharma, Advocate

Registrar (Adm.)19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

### **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 447 2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sheharyar Iqbal Shawl S/O Mohd Iqbal Shawl R/O W.No.1, Oppo. New DIET Complex, Kheora, Toheed Nagar, Rajouri

vide notification No. <u>786</u> dated <u>30.12.200</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

9-05-22 (Mohammad Yasin Beigh)

Mohammad Yasin Beigh Registrar (Adm.)

# No: 19789-91 RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheharyar Iqbal Shawl, Advocate ...... for information and necessary action.

Registrar (Adm.) 9-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 448 2022 /RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Nisar Ahmed S/O Abdul Hamid R/O Khanetar, Nari Ward No.1, Tehsil Haveli, District Poonch

vide notification No. <u>468</u> dated <u>(0, 12, 2020)</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

9-05-2022

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

# No: 14792-99 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Nisar Ahmed, Advocate 7.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 449 / RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Saima Akhter D/O Gulam Mohe Din Dar R/O Umarabad, Zainakote, Srinagar

vide notification No. 776 dated 36.12.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 1480-07 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saima Akhter, Advocate

Registrar (Adm.) 9-05-2022

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 456/2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Babar Fareed Wani S/O Fareed Ahmad Wani R/O Shumnag, Fazilabad, Trehgan, Kupwara

vide notification No.  $\underline{427}$  dated  $\underline{09.12.2020}$  for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registran (Adm.)

No: 14801-6 RG/LP Dated: 19.05.2022

- Principal District and Sessions Judge, Kupwara. 1.
- Secretary, Bar Council of India, New Delhi. 2
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kupwara. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

Mr. Babar Fareed Wani, Advocate 7. Registrar (Adm.)<sup>19,05-2022</sup> .....for information and necessary action.

\* \* \*

# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 451/2022 /RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Vishali Sharma D/O Rattan Lal R/O Village Jourian, Tehsil Akhnoor, District Jammu

vide notification No. 789 dated 30.12200 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

19-05-2022 (Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 14807-14 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Vishali Sharma, Advocate 7.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 452/2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Mohmad Altaf Ganaie S/O Gh. Mohi Ud Din Ganaie R/O Kalarooch, Bionard, Dilbar Mohalla, District Kupwara

vide notification No. <u>463</u> dated <u>10.12.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

9-05-2022 (Mohammad Yasin Beigh)

Registrar (Adm.)

No: 14822-29 RG/LP Dated: 19.05.2022

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohmad Altaf Ganaie, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 453/2022/RG/LP Dated: (9.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Maqbool Ahmed S/O Mohd Sharief R/O Shiba Ward No.5, Sangla Surankote, Poonch

vide notification No. 758 dated 30.12.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

-05-2022

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Ådm.)

No: 14830-37 RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Maqbool Ahmed, Advocate 7. .....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>454</u>/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Najum Ul Huda S/O Mohammad Jaffer Akhoon R/O Sangrah, Tehsil Sankoo, District Kargil (Ladakh)

vide notification No. <u>1379</u> dated <u>04.01.2019</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

-2022

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 14846-53 RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Kargil.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Najum Ul Huda, Advocate 7. .....for information and necessary action.

19-05-2022 Registrar (Adm.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

### **NOTIFICATION**

No: 455/2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Huma Bashir D/O Bashir Ahmad R/O H.No.27, Nowpora, Chadoora, Budgam A/P Humhama Heights H.No.41, L-4, Budgam

vide notification No. <u>1565</u> dated <u>03.3.2018</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

19-05-2022

Registrar (Adm.)

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 14364-7, RG/LP Dated: 9.05.2022

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Huma Bashir, Advocate ......for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

No: 456 2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Ajaz Hussain S/O Mohd Abass R/O Chuchot Yokma, Nugal, Leh Ladakh, Leh

vide notification No. 748 dated  $30.12 \cdot 2020$  for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registre (11)

Registrar (Adm.)

# No: 14871-78 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Leh. 1.
- 2 Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Leh.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

Mr. Ajaz Hussain, Advocate 7.

Registrar (Adm.) 9.05-2022

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 457-12002/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Ashish Kumar S/O Krishan Saroop Dhar R/O Bhata, Cherji, Tehsil & District Kishtwar A/P Trilokpur, Baskar Vihar, Jammu.

vide notification No. <u>745</u> dated <u>30,12,2020</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

19-05-2022

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adn

No: 14879\_86 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishatwar.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ashish Kumar, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 458 \_\_\_\_/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Aaqib Javeed S/O Javeed Ahmad Waza R/O Near Deeni Masjid, Goriwan, Bijbehara, District Anantnag

vide notification No. 749 dated 30.12.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

1019 15-22 (Mohammad Yasin Beigh)

(Mohammad Yasin Beigh Registrar (Adm.)

Registrar (Adm.)

# No: 14900-07 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaqib Javeed, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 459/201/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yogeshwar Singh S/O Mool Raj R/O Village Tander, P.O Nagulta, Mohalla Badansoo, Tehsil Chenani, District Udhampur

vide notification No.  $\frac{790}{200}$  dated 30.12.20 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adn

No: 14908-15 RG/LP Dated: 19.05.2022

### Copy forwarded to the: -

- Principal District and Sessions Judge, Udhampur. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Bar Association, Udhampur.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Yogeshwar Singh, Advocate

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 466/2012/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Rizwan Ali S/O Layqet Ali R/O Hamdanpur, Tehsil & District Doda

vide notification No. 772 dated 30.12-20 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 14964-76 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Rizwan Ali, Advocate

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

### **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 461/2022/RG/LP Dated: .05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Aaqib Farooq S/O Farooq Ahmad Mir R/O Chek-E-Methan Bagh-E-Mehtab, Chanapora, Srinagar

vide notification No. BOS dated 15.10.2018 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 14971-76 RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Aaqib Farooq, Advocate 7. .....for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

No: 462/2011/RG/LP Dated: .05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Waseem Gul S/O Ghulam Mohammad Sofi R/O Azad Basti, Chanapora, Natipora, Srinagar

vide notification No. 843 dated 21.9.2019 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 14977-84 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

7. Mr. Waseem Gul, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 463/2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Bhavye Bhagotra S/O Bharat Bhushan Bhagotra R/O Shiva Nagar opp. Shakti Palace, W.No.16, District Kathua

vide notification No. 948 dated 19.2 - 2017 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 14985-97 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

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- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bhavye Bhagotra, Advocate ...... for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 464 / RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Umar Mushtaq Rather S/O Mushtaq Ahmad Rather R/O Watergam Rafiabad, District Baramulla

vide notification No. 892 dated 17-10-2018 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registrar (Administration)

# No: 14993-15000 RG/LP Dated: 19.05.2022

- Principal District and Sessions Judge, Baramulla. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Umar Mushtaq Rather, Advocate .....for information and necessary action.

Registrar (Adm.)<sup>19-05-22</sup>

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

No: 465/2002/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Syed Safeer Shah S/O Syed Hussain Shah R/O Mirchimar Mirgund, Pattan, District Baramulla

vide notification No.  $\underline{006}$  dated  $\underline{17.0.2018}$  for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registrar (A.)

# No: 15001-67. RG/LP Dated: 19.05.2022

- Principal District and Sessions Judge, Baramulla. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

7. Mr. Syed Safeer Shah, Advocate .....for information and necessary action.

Registrar (Adm.)

\* \* \*

# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 466/2002/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Harmeet Singh S/O Tirath Singh R/O Akali Kour Singh Nagar, Digiana, Jammu

vide notification No. <u>405</u> dated <u>00.12.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

(Mohammad Yasin Beigh Registrar (Adm.)

# No: 15008-15- RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Harmeet Singh, Advocate 7.

.....for information and necessary action. Registrar (Adm) 1905-22

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 467/2012/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Amir Shazad S/O Mohd Sajad R/O Sakhi Maddan, Tesil Mendhar, District Poonch

vide notification No. 997 dated 09.01.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 5016-23 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Amir Shazad, Advocate

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 468/2002/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Deeba Ashraf D/O Mohd Ashraf Parray R/O Solina Payeen, Tehsil & District Srinagar A/P Soiteng, Syed Abad, Tehsil & District Srinagar

vide notification No. 79 dated 22.10.20 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

79-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15024-31- RG/LP Dated: 19.05.2022

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Deeba Ashraf, Advocate

.....for information and necessary action. Registrar (Adm )19705-77

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 469/202/RG/LP Dated: .05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Malik Fahdul Haq S/O Mohamad Ashraf Malik R/O Near Jamia Masjid, Nagam Kokernag, District Anantnag A/P 43, High Land Enclave, Gogo Road, Humhama, Srinagar

vide notification No. <u>1999</u> dated <u>17.11.208</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

### No: 15632-38 RG/LP Dated: 19.05.2022

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Malik Fahdul Haq, Advocate

.....for information and necessary action. Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

No: 470/2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sabzar Ahmad Dar S/O Mohamad Ibrahim Dar R/O Kujar, Tantray Mohalla, Frisal, District Kulgam

vide notification No. 1203 dated 17.11.20R for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registrer (1)

Registran (Adm.)

No: 15039-46RG/LP Dated: 19.05.2022

- Principal District and Sessions Judge, Kulgam. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kulgam. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Sabzar Ahmad Dar, Advocate .....for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 471/2002/RG/LP Dated: 9.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Rajni Gupta D/O Suresh Gupta R/O Plot No. 2 Rehari Colony, Jammu

vide notification No. 14 dated 22.4.19 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15047-53 RG/LP Dated: 19.05.2022

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rajni Gupta, Advocate

Registrar (Adm.)/9-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 472/2002/RG/LP Dated: (9.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Mehrul Nisa D/O Nazir Ahmad Jaral R/O Bhati Alinbass, Tehsil Pogal Paristan, Ukhral, District Ramban

vide notification No. <u>760</u> dated <u>30,12,20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

10-19-05-22 (Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 15054-60 RG/LP Dated: 19.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehrul Nisa, Advocate

Registrar (Adm.)<sup>19-05-22</sup>

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 473 / RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Arif Ahmad Turey S/O Abdul Hamid Turey R/O Hergam near Bazar Masjid, Jan Mohalla, Shopian

vide notification No. <u>1522</u> dated <u>02-3-10</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh)

Registran(Adm.)

# No: 15136-36 RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Shopian..
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts High Court of J&K Srinagar and Ladakh for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arif Ahmad Turey, Advocate

.....for information and necessary action. Registrar (Adm.) 19-05-2

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>474</u> <u>2022</u>/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Shaista Farooq D/O Farooq Ahmad Mir R/O Samboora, Akram Dar Mohalla, Tehsil Pampore, District Pulwama

vide notification No. <u>1695</u> dated <u>16.3.2020</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

Registrar (Adm

9-05-22

15137-43/

# Registrar (Adm.) RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shaista Farooq, Advocate
  - .....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 475 12/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Asmita Sharma D/O Neeraj Sharma R/O H.No.450, Anand Street, Ambphalla, Jammu

vide notification No. <u>1640</u> dated <u>20.3.2019</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

19-05-202 (Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 15144-50 RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asmita Sharma, Advocate ......for information and necessary action.

Registrar (Adm.)<sup>19-05-22</sup>

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 476 9 2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Neelofar Rafiq D/O Rafiq Ahmad Reshi R/O Khushipora HMT, Shalteng, Srinagar

vide notification No. 860 dated 17.10.2018 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

9-05-20 (Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 15151 - 56 RG/LP Dated: 19.05.2022

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neelofar Rafiq, Advocate ...... for information and necessary action.

Registrar (Adm.) 19-05-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 477/2022/RG/LP Dated: 19.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Aurif Muzafar S/O Muzafar Ahmad Rather R/O Jamia Mohalla Ajas, District Bandipora

vide notification No. 801 dated 15.10.18 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 15157-63 RG/LP Dated: 19.05.2022

- Principal District and Sessions Judge, Bandipora. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Bandipora. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Aurif Muzafar, Advocate .....for information and necessary action.

Registrar (Adm.) 19 -05-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 478/202/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Tahir Abdullah Bhat S/O Mohammad Abdullah Bhat R/O Dharnumbal, Krankshivan, Takiabal, Sopore, Baramulla

vide notification No. 889 dated 17.10.2018 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar (Ad-

# No: 15/64-71 RG/LP Dated: 20.05.2022

- Principal District and Sessions Judge, Baramulla. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Tahir Abdullah Bhat, Advocate .....for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# **EXTENSION OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: <u>479/2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Arsh Vardhak Katoch S/O Rakesh Singh R/O H.No.28, Sec-B-1, Lane No.1, Laxmi Puram, Chinore, Bantalab, Jammu

vide notification No. 908 dated  $22 \cdot 11 \cdot 2019$  for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registron (\* 1

Registrar (Adm.)

## No: 15267-73 RG/LP Dated: 20.05.2022

- Principal District and Sessions Judge, Jammu 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Mr. Arsh Vardhak Katoch, Advocate 7. .....for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 480 0 2022/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Jahangir Hassan S/O Gulam Hassan Bhat R/O Bemina Housing Colony, Receving Power Station Lane (Near Qadir Meat Shop), Srinagar A/P Umarabad H.M.T behind (T.K) Tahira Khanum College, Srinagar

vide notification No. <u>90</u> dated <u>17.6.2019</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15274-80 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jahangir Hassan, Advocate

.....for information and necessary action. Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION **OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

No: <u>48/ 9 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sunil Kumar S/O Bhisham Kumar R/O Ward No.1, Sehlari Hathal, Sunderbani, Rajouri

vide notification No. 190 dated 19.6.2019 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registron (\* )

Registrar (Adm.)

# No: 15281-87 RG/LP Dated: 20.05.2022

- Principal District and Sessions Judge, Rajouri. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Rajouri... 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

7. Mr. Sunil Kumar, Advocate ..... for information and necessary action.

Registrar (Adm.) 19-05-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: <u>48207 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheenam Tabasum Kichloo D/O Imtiyaz Ahmad Kichloo R/O H.No.34, Near Power Receiving Station Malipath, Kichloo Mohalla, **Tehsil & District Kishtwar** 

vide notification No. 780 dated 30.12.20 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registrar (Adm)

19-05-22

Registrar (Adm.

No: 15288-94 RG/LP Dated: 20.05.2022

- Principal District and Sessions Judge, Kishtwar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kishtwar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Ms. Sheenam Tabasum Kichloo, Advocate 7. .....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>483 07 2022</u>RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Naveed Nisar Thoker S/O Nisar Ahmad Thoker R/O Awaneera, Zainpora, Nadapora, Shopian

vide notification No. 859 dated 17.10.2018 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

1905-22 (Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

## No: 15295-300 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Naveed Nisar Thoker, Advocate ...... for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 484 of 2022/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Irshad Ahmad Teli S/O Ali Mohammad Teli R/O Firdous Abad, Batmaloo, Srinagar

vide notification No. 439 dated 09.12.20 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registration (Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 15301-07 RG/LP Dated: 20.05.2022

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Mr. Irshad Ahmad Teli, Advocate 7. .....for information and necessary action.

Registrar (Adm.)

\* \* \*

## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 485 0 20/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Nancy Mahajan D/O Madan Lal Mahajan H.No 14, Indira Colony, Camp Road, Talab Tillo, Jammu

vide notification No. <u>109</u> dated <u>22.10.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

100-19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 15300-14 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Nancy Mahajan, Advocate .....for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: <u>486 9 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Rahil Habib S/O Habib Ullah Rather R/O Akhzar Anenue, Sector-2, Ellahi Bagh, Tehsil Eidgah, District Srinagar

vide notification No. 507 dated 31.3.2021 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registron (1)

Registrar (Adm.)

No: 15315-21 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- 7. Mr. Rahil Habib, Advocate

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 487 9 2022/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Birjis Qadr D/O Naseer Ahmad R/O Beigh pora, Bagh-E-Mehtab, Chanapora, Srinagar

vide notification No. 398 dated 68.1220 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

10-19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15322-28 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Birjis Qadr, Advocate ......for information and necessary action.

Registrar (Adm.) 19-05-22

\* \* \*

## EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 408 9 2022 /RG/LP Dated: 2005.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Varun Kumar S/O Vijay Kumar R/O H.No.72, JMC-133, Chand Nagar, Jammu

vide notification No. 774 dated 30,12-20 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registrer (1)

Registrar (Adm.)

m

# No: 15329-35 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

7. Mr. Varun Kumar, Advocate

Registrar (Adm.) 19-05-22 .....for information and necessary action.

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 4899 2027/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Romaan Shoket Manhas S/O Shoket Amien Manhas R/O Samote, Ward.No.15, Hari Mohalla, Surankote, Poonch A/P 9A Pvt. Near American Tourister, Gandhi Nagar, Jammu

vide notification No. <u>1609</u> dated <u>16.3.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh) Registrar<sub>(</sub>(Adm.)

No: 15336-42 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Romaan Shoket Manhas, Advocate ...... for information and necessary action.

Registrar (Adm.) 19705722

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>490 9 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Syed Tajamul Ali S/O Mohd Yousuf R/O Syedabad Hygam, Tehsil Khoie Sopore, District Baramulla

vide notification No. <u>775</u> dated <u>30.12.2020</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

100 19-05-22 (Mohammad Yasin Beigh)

Mohammad Yasin Beigh Registrar (Adm.)

## No: 15343-49 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Tajamul Ali, Advocate ...... for information and necessary action.

Registrar (Adm.) 19 05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>49/ 9/2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Irfan Ahmed Tali S/O Ab Aziz Tali R/O Village Phagsoo-A, Tehsil Thathri, District Doda A/P Mominabad, Bathindi, Jammu

vide notification No. <u>1066</u> dated <u>10-1-2020</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

1905-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15350-56 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irfan Ahmed Tali, Advocate
  - .....for information and necessary action. Registrar (Adm.119-05-33

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>49292022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Arif Hussain Bhat S/O Nazir Ahmad Bhat R/O Hakura Badasgam, Tehsil Dooru, District Anantnag

vide notification No. <u>68</u> dated <u>22.10.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

100-19-05-27 (Mohammad Yasin Beigh)

Registrar (Adm.)

No: 15357-63 RG/LP Dated: 20,05.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arif Hussain Bhat, Advocate ......for information and necessary action.

Registrar (Adm.)<sup>19</sup>05-22

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>493 0 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sajida Batool D/O Mohammad Sadiq R/O Stikchey Choskore, Kargil, A/P H.No.170, Sarwal Colony Near Shivaji Park, Sarwal Jammu

vide notification No. <u>471</u> dated <u>04.7.2018</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

100 1905-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15364 - 70 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Kargil.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kargil.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sajida Batool, Advocate
  - .....for information and necessary action. Registrar (Adm.) 19 05-92

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 494 0 20 20 /RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Qurat Ul Ain D/O Abdul Rashid Khan R/O Daslipora, Tehsil Pattan, District Baramulla A/P Malik Bagh, Kralpora, Budgam

vide notification No. <u>764</u> dated <u>30.12.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

100-19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15371-77 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Qurat Ul Ain, Advocate

.....for information and necessary action. Registrar (Adm.) 19 05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>495 07 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzaffar Ahmad Khan S/O Sabdar Ali Khan R/O Baghat Colony, Karewa, Rampora, Tehsil Mattan,District Anantnag.

vide notification No.  $\underline{969}$  dated  $\underline{10.12.20}$  for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

19-05-2023

egistrar (Adm.) 19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.) No: 15379-85 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzaffar Ahmad Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>496 9 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Hilal Ahmad Wani S/O Abdul Rehman Wani R/O Chounti Pathri, Baba Reshi, Tehsil Tangmarg, District Baramulla

vide notification No. 77 dated  $22 \cdot 10.20$  for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

10-19-05-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

No: 15386-92 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hilal Ahmad Wani, Advocate ......for information and necessary action.

Registrar (Adm.) 1905-22

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>497 9 2027</u> RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Zakir Ahmed S/O Rana Zahoor Ahmed R/O Village Kalaban, Mendhar, Poonch, A/P 11/B, Govt. Quarter, Gandhi Nagar, Jammu

vide notification No. <u>791</u> dated <u>30.12.2020</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 15393-99 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zakir Ahmed, Advocate

.....for information and necessary action. Registrar (Adm) 19 05 22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>498,07 2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Sartaj Ahmad Mir S/O Ghulam Nabi Mir R/O Wanpora Choimulla, Tehsil Qazigund, District Anantnag

vide notification No. <u>119</u> dated <u>22:10.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

19-05-21 (Mohammad Yasin Beigh)

Registrar (Adm.)

## No: 15400 - 06 \_\_\_\_\_\_ RG/LP Dated: 20\_.05.2022

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sartaj Ahmad Mir, Advocate ...... for information and necessary action.

Registrar (Adm.) 19 105-22

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 499/2022 /RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Sumeera Majid D/O Abdul Majid Bhat R/O Alamdar Colony, Chadoora, District Budgam

vide notification No. <u>491</u> dated <u>10.12.2020</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

100 19-05-22 (Mohammad Yasin Beigh)

Registrar<sub>(</sub>Adm.)

# No: 15415-21 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumeera Majid, Advocate
  - .....for information and necessary action.

Registrar (Adm.) 19

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Hemayoon Azad S/O Mohammad Akber Lone R/O Hardu Dalwan Futlipora, Tehsil Charar-I-Sharief, District Budgam

vide notification No. <u>300</u> dated <u>05.12-202</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

## No: 15422-28 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hemayoon Azad, Advocate ...... for information and necessary action.

Registrar (Adm.) 1905-22

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 501 2000/RG/LP Dated: .05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Tawseef Ahmad Lone S/O Ab Ahad Lone R/O Nagam, Sheikh Mohalla, Dalipora, Chadoora, Budgam

vide notification No. <u>494</u> dated <u>10.12.202</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

19-05-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

## No: 15429-36 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tawseef Ahmad Lone, Advocate ...... for information and necessary action.

Registrar (Adm.) 19 10 5-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 502/2002/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Rubeena Rashid D/O Ab Rashid Sofi R/O Bye Pass Road, Tehsil & District Kupwara

vide notification No. 782 dated 30,1220 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar (Ad-

## No: 15437-43 RG/LP Dated: 20.05.2022

- Principal District and Sessions Judge, Kupwara. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kupwara. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Ms. Rubeena Rashid, Advocate 7. .....for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>503/2022</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Iqra Jan D/O Ghulam Mohammad Malik R/O Kupwara, Malik Mohalla, Tehsil & District Kupwara

vide notification No. 751 dated 30.12.2020 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

905-22 (Mohammad Yasin Beigh)

Mohammād Yasin Beigl Registrậr (Adm.)

### No: 1544\_50 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iqra Jan, Advocate

.....for information and necessary action. Registrar (Adm.) 1905-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 504/100/RG/LP Dated: 2005.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Rizwan Habeeb S/O Habeeb Ullah Bhat R 10. Addijan Devsar Nai basti, Tehsil & District Kulgam

vide notification No. <u>1589</u> dated <u>05.3.2018</u> for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh) Registration

Registrar (Adm.)

# No: 15451-56-RG/LP Dated: 26.05.2022

- Principal District and Sessions Judge, Kulgam. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kulgam. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

7. Mr. Rizwan Habeeb, Advocate .....for information and necessary action.

Registrar (Adm.) [9-0F22

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>Sos/2012</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Yashodhan Thakur D/O Ashwani Thakur R/O 61-D-D/C, Gandhi Nagar, Jammu

vide notification No. <u>110</u> dated <u>10.1.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

100 19-05-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 15457-63 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Yashodhan Thakur, Advocate 7. .....for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>Sob/ Loyz</u>/RG/LP Dated: 2005.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Subaya Mushtaq D/O Mushtaq Ahmad Mir R/O New Colony, Tehsil & District Pulwama

vide notification No. <u>769</u> dated <u>30.12.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh) Registrar (Adm.)

# No: 15464-76\_RG/LP Dated: 05.2022

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Subaya Mushtaq, Advocate ......for information and necessary action.

Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 507/2022/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Azra Fatima D/O Habib Ullah Bhat R/O Summer Bugh Lasjan, B.K.Pora, District Budgam

vide notification No. <u>421</u> dated <u>09.12-20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 15471-76 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Azra Fatima, Advocate 7.

.....for information and necessary action. Registrar (Adm.) 19 -05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 508/2022/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Ahraz Iqbal S/O Mohd Iqbal R/O Dandain Mohalla, Tehsil & District Doda

vide notification No.  $\underline{67}$  dated  $\underline{22.10.20}$  for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 15477-83 RG/LP Dated: 26.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Ahraz Iqbal, Advocate 7.

Registrar (Adm.) | 9-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: <u>509/2-22</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Ranjna Bhan D/O Moti Lal Bhan R/O H.No.288, Rehari Colony, Hari Singh Nagar, Jammu

vide notification No.  $\frac{463}{263}$  dated  $\frac{2632021}{2021}$  for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 15484 90 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Ms. Ranjna Bhan, Advocate 7.

.....for information and necessary action. Registrar (Adm.)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 5/0 af-2022/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Syed Mohtasim S/O Syed Manzoor Ahmed R/O Munawarabad, Srinagar

vide notification No. <u>771</u> dated <u>30.12.20</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

100 - 19-05-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

## No: 15491-96 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Mohtasim, Advocate

Registrar (Adm.) 19.05-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION **OF PROVISIONAL ENROLLMENT**

# NOTIFICATION

No: 511 / RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sunil Singh S/O Munshi Ram R/O Dhanour, Tehsil Arnas, District Reasi

vide notification No. 781 dated 30.12.2020 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

(Mohammad Yasin Beigh)

Registrar (Adm.)

# No: 15497-04 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Reasi. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Reasi. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.

Mr. Sunil Singh, Advocate 7.

Registrar (Adm.) 19 rus-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 512 (20)/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Arshad Ahmad S/O Ali Mohd R/O Chambi Trar, Simbal, Koteranka, District Rajouri

vide notification No. 1238 dated 01 - 1 - 2019 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

10 19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

No: 15 505-11 RG/LP Dated: \_\_\_\_.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arshad Ahmad, Advocate

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION OF PROVISIONAL ENROLLMENT**

# **NOTIFICATION**

No: 513 af-1-22/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Ms. Insha Wali Dar D/O Wali Mohmmad Dar **R/O Sadak Janglath Mandi, District Anantnag**

vide notification No. 1204 dated 17.11.2018 for a period of one year has been extended till 31.12.2023 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registre

Registrar (Adm.)

No: 15512-18 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Anantnag. 4.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official 5. website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information 6. and also keeping record of the same.
- Ms. Insha Wali Dar, Advocate 7.

Registrar (Adm.) 19-05-22

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>S1442022</u>/RG/LP Dated: 2005.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Arshed Ahmad Hajam S/O Gh. Hassan Hajam R/O Hajam Mohalla, Wadoora Payeen Sopore, Baramulla

vide notification No. 789 dated 15, 10, 18 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh)

Registrar (Adm.)

## No: 15519-25 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arshed Ahmad Hajam, Advocate ......for information and necessary action.

Registrar (Adm.) 19-05-22

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>SIS (20)2/</u>RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Zakir Ahmad Parray S/O Gulzar Ahmad Parray R/O Sempora Derapora Yaripora, District Kulgam

vide notification No.  $\underline{443}$  dated  $\underline{09.12}$  2024 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

en 19-05-22 (Mohammad Yasin Beigh)

Registrar (Adm.)

### No: 15526-32 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, kulgam.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zakir Ahmad Parray, Advocate ...... for information and necessary action.

Registrar (Adm.) 19 vs-2

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: 5169 2022/RG/LP Dated 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Ms. Kanika Gupta D/O Ashok Gupta R/O Ward No.15, H.No.78, Shakti Nagar, District Udhampur

vide notification No. 988 dated 09.1.2624 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

#### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

(Mohammad Yasin Beigh)

(Mohammad Yasin Beigh) Registrar (Adm.)

## No: 15533-40 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Kanika Gupta, Advocate .....for information and necessary action.

19-05 Registrar (Adm.)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>SI7 af . Jow</u>/RG/LP Dated: 2005.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sheikh Jahangir Akbar S/O Sheikh Mohmad Akbar R/O Wadoora Payeen, Posh Bagh, Sopore, Baramulla

vide notification No. 871 dated 17.10.2010 or a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh) Registrer (A) Registrar (Adm.)

No: 15541-46 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sheikh Jahangir Akbar, Advocate ...... for information and necessary action.

Registrar (Adm.)19-

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## **EXTENSION** OF PROVISIONAL ENROLLMENT

# **NOTIFICATION**

No: <u>S18 2012</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sanchit Verma S/O Ravi Kanth Verma R/O Village Gandyal, P.O. Haripur, Tehsil Hiranagar, Kathua A/P H.No.220, Sector-G, Sainik Colony, Jammu

vide notification No. <u>122</u> dated <u>07. 9.2017</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

19-05-22

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

# No: 15547-54 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanchit Verma, Advocate
  - .....for information and necessary action.

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# EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: <u>519 (1000</u>/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ummar Ayoub Qazi S/O Mohd Ayoub Qazi

R/O Ward No.5, Mohalla Gazian, Dara Dullian, Tehsil Haveli, District Poonch.

vide notification No. <u>1291</u> dated <u>02.1.2019</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

(Mohammad Yasin Beigh) Registrar (Adm.)

Registrar (Adm.)

No: 15555-61 RG/LP Dated: 20.05.2022

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ummar Ayoub Qazi, Advocate

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# **EXTENSION** OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 520022/RG/LP Dated: 20.05.2022

Provisional admission granted under Advocates Act, 1961 in favour of

#### Mr. Shabir Ahmad S/O Habib Ulla R/O Village Nambla, Ward No.7, Tehsil Uri, District Baramulla

vide notification No. <u>1651</u> dated <u>28.3.19</u> for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

**By Order** 

100-19-05-23 (Mohammad Yasin Beigh)

(Mohammad Yasin Beigh Registrar (Adm.)

## No: 15562-68 RG/LP Dated: 20.05.2022

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- 6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabir Ahmad, Advocate ...... for information and necessary action.

Registrar (Adm.) 19 05-22

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## EXTENSION OF PROVISIONAL ENROLLMENT

# NOTIFICATION

No: 521 2000/RG/LP Dated: 2005.2022

Provisional admission granted under Advocates Act, 1961 in favour of

### Mr. Sandeep Kumar S/O Chander Prakash R/O H.No.12, Opp. Krishna Building, New Plot, Jammu

vide notification No. 777 dated 30.12.20 for a period of one year has been extended till **31.12.2023** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

### <u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

**By Order** 

19-05-22 (Mohammad Yasin Beigh) Registrar (Adm.)

# No: 15.569-75 RG/LP Dated: 20.05.2022

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
- Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sandeep Kumar, Advocate

Registrar (Adm.) 1905-22